

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2013
CA No.

CORAM:

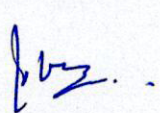
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2016

NAME OF THE PARTIES: M/s. IL & FS India Realty Fund LLC
V/s.
M/s. Pan India Motors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	MR. PRADEEP SEKARIA, MS. NAIRAT, MR. RAM KAKKAR 1/B A2B 4 PARTNERS	ADVOCATES FOR THE PETITIONERS	

Common Order

CP No. 90/397-398/CLB/MB/MAH/2013

CP No. 91/397-398/CLB/MB/MAH/2013

Petitioner Counsel has requested that NCLT portal reflecting that R1 Company has gone into liquidation, therefore, to ascertain the actual position, the Petitioner has sought some time to take call over these proceedings.

List this matter for reporting on 22.12.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)